

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P.(IB)-323(MB)/2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

NAME OF THE PARTIES:- YTR Enterprises Limited

Section: 10 of Insolvency and Bankruptcy Code, 2016

ORDER

PCS, Neha Bung a/w Y Hema Chander appeared for the Corporate Applicant/Petitioner through VC. This Application has been filed by the Petition u/s 10 of the IB Code, 2016. None present on behalf of the Financial Creditors. **The registry is directed** to issue notice to the Financial Creditor/LIC Housing Finance Limited intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Petitioner is also directed to issue notice to the Financial Creditor/LIC Housing Finance Limited intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing.

In the meantime, Counsel for the Petitioner is also directed to place on record an affidavit stating details of pending litigation, if any. List this matter on **21.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)